



ENDORSEMENT WORDING - RETURN TO INVOICE:

In consideration of the payment of an additional premium it is hereby understood and agreed that the Company undertakes to pay in case of a Total Loss / Constructive Total Loss following an accident or if the insured vehicle is stolen during the period of insurance and not recovered, leading to a valid and admissible claim under Section I (Own Damage) of my: asset Two Wheeler Package Insurance;

1) Replacement value of the vehicle as per the invoice; 2) If the vehicle is not manufactured any more than the original value (as per invoice) of the vehicle at the time of purchase.

Special Exclusion(s):

The Company will not be liable for 1) Total Loss /Constructive Total Loss / theft claims not admissible under Section I of my: asset Two Wheeler Package Insurance; 2) Theft claims where FIR has not been lodged; 3) Any non built-in accessories – electrical / non electrical / electronic including bi-fuel kit or fibre glass fuel tanks mentioned separately in the Invoice but not insured / mentioned in the Policy Schedule Subject otherwise to the terms, conditions, limitations and exceptions of this Policy.